

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 149/TT/2024

Subject : Petition for determination of transmission tariff from the COD to 31.3.2024 for 2 Nos. 400 kV line bays at Padghe (PG) GIS for termination of Padghe (PG)-Kharghar 400 kV D/C (quad) line under Western Region System Strengthening Scheme- XIX in the Western Region.

Date of Hearing : **23.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited and 9 others

Parties Present : Shri Gaurav Dudeja, Advocate, MUML
Shri Dhruval Singh, Advocate, MUML
Ms. Nishtha Goel, Advocate, MSEDCL
Shri Mohd. Mohsin, PGCIL
Shri Vishal Sagar, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Divyanshu Mishra, PGCIL
Shri Amit Garg, PGCIL
Shri Ranjeet Kumar Pandey, PGCIL

Record of Proceedings

Learned counsel for MUML submitted that as per the TSA, the SCOD of MUML's transmission asset was 22.12.2023. However, due to the Covid-19 pandemic, the Ministry of Power (MoP) granted an extension of 8 months to all the transmission projects. Therefore, the extended SCOD of the downstream transmission asset (under the scope of MUML), i.e., Padghe (PG)-Kharghar line (PK Line), was 31.8.2024. He further submitted that the PK Line was commissioned on 24.8.2024, and the actual power flow started w.e.f. 28.9.2024. He added that the Petitioner has proposed the COD of the transmission asset as 30.8.2023 under Regulation 5(2) of the 2019 Tariff Regulations, whereas there is no delay on the part of MUML in commissioning the PK Line under the scope of MUML in view of the MoP letters. Therefore, the bilateral transmission charges for the alleged delay and mismatch period between 30.8.2023 (COD of the Petitioner's Asset) to 24.8.2024 cannot be imposed on MUML.

2. In response, the Petitioner's representative submitted that the SCOD of the Petitioner's asset was 30.8.2023. However, the Petitioner commissioned its



transmission asset on 19.8.2023, and the Petitioner's asset remained unutilized due to the non-commissioning of the downstream asset under the scope of MUML. He further submitted that MUML, vide its letters dated 24.6.2020 and 8.9.2020, had requested CEA to prepone the SCOD of its interconnecting transmission line from 22.12.2023 to 24.12.2022. Accordingly, a meeting was convened (on MUML's proposal) by CEA on 3.11.2020, and CEA, vide its MoM, preponed the SCOD and revised the completion schedule of the MUML's asset from 22.12.2023 to 31.8.2023. Therefore, the extension of the SCOD for the assets under the scope of MUML does not override or invalidate the agreement reached during the meeting convened by the CEA, where the revised SCOD was mutually arrived at 31.8.2023. He added that the separate rejoinders to the replies of MSEDCL, MUML, and MPPMCL had been filed vide affidavits dated 6.1.2025.

3. The learned counsel for MUML submitted that after the CEA's meeting, neither a valid agreement was signed nor was the TSA amended. Therefore, the bilateral transmission charges cannot be imposed on MUML for the alleged mismatch.

4. After hearing the parties, the Commission directed the parties to file their respective written submissions, if any, within two weeks with a copy to the other side.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/-

(T. D. Pant)

Joint Chief (Law)

